



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक ४८(३)]

सोमवार, ऑगस्ट १४, २०२३/श्रावण २३, शके १९४५

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असाधारण क्रमांक ८७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Regional and Town Planning (Amendment) Act, 2023 (Mah. Act No. XXXVI of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXVI OF 2023.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 14th August 2023.)

An Act further to amend the Maharashtra Regional and Town Planning Act, 1966.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Regional and Town Planning Act, 1966, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Regional and Town Planning (Amendment) Ordinance, 2023 on the 19th June 2023;

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of State Legislature ; it is hereby enacted in the Seventy-fourth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Regional and Town Planning (Amendment) Act, 2023.

Short title and commencement.

(2) It shall be deemed to have come into force on the 19th June 2023.

(१)

Amendment
of section 30
of Mah.
XXXVII of
1966.

2. In section 30 of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as “the principal Act”), in sub-section (1), in the proviso, in clause (ii), for the words “in case of Municipal Corporation ” the words “in case of Municipal Corporation or Planning Authority, as the case may be,” shall be substituted.

Mah.
XXXVII
of 1966.

Repeal of
Mah. Ord. III
of 2023 and
saving.

3. (1) The Maharashtra Regional and Town Planning (Amendment) Ordinance, 2023, is hereby repealed.

Mah.
Ord. III
of 2023.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.